IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)

MONDAY, THE THIRD DAY OF NOVEMBER
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE CHIEF JUSTICE APARESH KUMAR SINGH
AND

THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN

WRIT PETITION NO: 42086 OF 2017

Between:

1. A. Rukmandar Goud, S/o A. Khatanna Goud, Aged about 53 years, Occ Outsourcing Lascar, Sub Division TBP, LLC Sub Division, No.1 Adoni, Division TBP LLC Division, Adoni, Sub Division GDP Dam Site, Section Hologunda, Kurnool District, Andhra Pradesh State.
2. K. Vijay Kumar, S/o Narayana, aged 53 years, Occ Outsourcing Lascar, SRBC Circle No.II, Division Koilakuntla, Sub Division NO.4, Koilakuntla, Kurnool District, Andhra Pradesh State.
3. D.Thimma Reddy, S/o D. Rama Subba Reddy, Aged about 50 years, Occ Outsourcing Lascar, TBP LLC Adoni Division, Sub Division, Yemmiganur, Section Gonagandla, Kurnool District, Andhra Pradesh State.
4. A. Srinivasulu, S/o Jammanna, Aged about 46 years, Occ Outsourcing Lascar, CNC Adoni No.1 Sub Division Adoni, Kurnool District, Andhra Pradesh State.
5. T. Raman Goud, S/o Narayan Goud, Aged 58 years, Occ Outsourcing Lascar, Holagonda Section, Division Adoni No.1, Sub Division, Adoni, Kurnool District, Andhra Pradesh State.
6. H. Dhannoji Rao, S/o Ramachander Rao, Aged 52 years, Occ Outsourcing Lascar, TBP LLC, Adoni No.1 Sub Division, Division Adoni, Kurnool District, Andhra Pradesh State.
7. G. Madhava @ G. Maddileti, S/o Pedda Maranna, Aged about 50 years, Occ Outsourcing Lascar, TBP LLC Sub Divisiohn, Kodumuru, Division Adoni, Kurnool District, Andhra Pradesh State.
8. Nagabhushanam, S/o Shivaiah, Aged 55 years, Occ Outsourcing Lascar, TBP LLC Division Adoni, Sub Division Kodumur, Kurnool District, Andhra Pradesh State.
9. V. Pentaiah, S/o Bichanna, Aged 50 years, Occ Outsourcing Lascar, Adoni Division, Sub Division Adoni No.1, Kurnool District, Andhra Pradesh State.
10. S. Anil Kumar, S/o Krishna, Aged 28 years, Occ Outsourcing Lascar, TBP LLC Adoni Division, Sub Division Kodumur, Kurnool District, Andhra Pradesh State.

11. U. Srinivasulu, S/o Chinna Kistanna, Aggd 44 years, Occ Outsourcing Lascar, TBP LLC Division Adoni, Sub Division Yemmiganur, Kurnool District, Andhra Pradesh State.

12. M. Jaloji Rao, S/o Krishnoji Rao, Aged 54 years, Occ Outsourcing Lascar, SRBC Circle II, Nandyal, Sub Division Banagapally-11, Kurnool District, Andhra Pradesh State.

13. P.A. Krishna Rao, S/o Late P. Jagannatha Rao, Aged 48 years, Occ Outsourcing Lascar, TBP LL C Division, Adoni, Sub Division Adoni No.II, Kurnool District Andhra Pradesh State.

14. Md. Haneef, S/o Salamiya, Aged 46 years, Occ Outsourcing Lascar, TBP LLC ADoni Division, Sub Division GDP Dam site, Kurnool District, Andhra Pradesh State.

15. C. Shiva Naresh, S/o Pedda Bala Peer, Aged 27 years, Occ Outsourcing Lascar, TBP LLC Adoni Division, Sub Division GDP Dam site, Kurnool District, Andhra Pradesh State.

.....PETITIONERS

AND

1. The State of Telangana, Rep. by its Chief Secretary, Telangana State Secretariat, Hyderabad, Telangana State.

2. The State of Andhra Pradesh, Rep. by its Chief Secretary, State Secretariat, Amaravathi, Velagapudi, Guntur District, Andhra Pradesh State.

3. The State of Telangana, Rep. by its Principal Secretary, Irrigation and Common Area Development, Secretariat, Hyderabad.

4. The State of Andhra Pradesh, Rep. by its Principal Secretary, Irrigation and Common Area Development, Amaravathi, Velagapudi, Guntur District, Andhra Pradesh State.

5. The District Collector, Mahabubnagar District, Mahabubnagar, Telangana State.

6. The District Collector, Jogulamba Gadwal District, Jogulamba Gadwal, Telangana State.

7. The District Collector, Wanaparthy District, Wanaparthy, Telangana State.

8. The District Collector, Nagarkurnool District, Nagarkurnool, Telangana State.

9. The District Collector, Kurnool District, Kurnool, Andhra Pradesh State.

10. The Chief Engineer Projects, Mahabubnagar District, Ground Floor, Jalasoudha Building, Erram Manzil, Hyderabad, Telangana State.

11. The Chief Engineer Projects, Irrigation, Kurnool, Andhra Pradesh State.

12. The Executive Engineer, TBP LLC Division, Adoni, Kurnool District, Andhra Pradesh State.

13. The Superintending Engineer, Office H and I Circle, Krishna Basin, Chintal Basthi, Khairatabad, Hyderabad, Telangana State.

14. The Chief Engineer, NSP and AMR LS BC Project, Ground Floor, Jala Soudha Building, Erram Manzil, Hyderabad, Telangana State.

15. The Superintending Engineer, PJP Circle No.1, Gadwal, Jogulamba Gadwal District, Telangana State.

.....RESPONDENTS

Petition Under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate writ, order or direction more particularly one in the nature of Writ of Mandamus declaring the action of the respondents in not absorbing the petitioners as Lascars in the respondent organization basing on the G.O.Ms.No.98 Irrigation (PW) Department dt.15-04-1986 and G.O.Ms.No.68 dt.17-05-2014 as arbitrary, illegal and contrary to the Rules and consequently direct the respondents to absorb the petitioners under Displaced Persons Hydro Electric Project on par with the similarly situated persons who got appointed vide Proceedings No.SEI/PJP/AB/EC2/58 dt.3-6-2015 issued by the Superintending Engineer, PJP Circle No.I, Gadwal, Telangana State.

I.A.NO:1 OF 2017(WPMP. NO: 52204 OF 2017)

Petition Under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondents to consider the representation dt.30-08-2017 filed by the petitioner Association, pending disposal of the main writ petition.

I.A.NO:4 OF 2017 (WPMP.NO:248108 OF 2017)

Petition Under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to receive the additional material papers in W.P.No.42086 of 2017 in the interest of justice.

Counsel for the Petitioners : SRI D.L.PANDU

Counsel for the Respondent Nos.1, 3, 5 to 10 and 13 to 15 : GP FOR SERVICES-I

Counsel for the Respondent Nos.2 & 4 : SRI B.RAJESHWAR REDDY, G.P FOR STATE OF ANDHRA PRADESH

Counsel for the Respondent Nos.11 & 12 : GP FOR IRRI AND CAD

The Court made the following ORDER

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH

AND

THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

WRIT PETITION No.42086 of 2017

ORDER:

Mr. D.L.Pandu, learned counsel for the petitioners.

Mr. Santhapur Satyanarayana Rao, learned Government Pleader for Services-I, appears for respondent Nos.1, 3, 5 to 10 and 13 to 15.

Mr. B.Rajeshwar Reddy, learned Government Pleader for State of Andhra Pradesh, appears for respondent Nos.2 and 4.

2. Out of the 15 petitioners who had approached this Court for absorption as 'Luscars' in the respondent organisation based upon G.O.Ms.No.98, Irrigation (PW) Department dated 15.04.1986 and G.O.Ms.No.68, Irrigation & C.A.D. (PW:R&R-A.2) Department dated 17.05.2014 in the category of 'Displaced persons of Srisailam Hydro Electric Project' at par with the similarly situated persons who got appointed in proceedings dated 03.06.2015 issued by Superintending Engineer, PJP Circle No.1, Gadwal, only 8 have a subsisting claim as the remaining have either retired or expired or absorbed.

3. Respondent No.10-Chief Engineer (Projects), Mahabubnagar District, in his counter affidavit, has taken the following stand, which is material to be extracted hereunder for the purposes of disposal of the writ petition:

> **"18)** In view of the above, 61 individuals have joined in the respective divisions as Outsourcing Lascars, including 15 individuals/petitioners' matter is pending in the Hon'ble High Court for adjudication in present case, as per the affidavit, the 1st to 4th, 6th, 7th and 10th to 14th (total 11) petitioners comes under administrative purview of the Chief Engineer Irrigation Unit, Wanaparthy District in that, the 3rd, 7th, 10th, 11th, 12th and 14th petitioners are coming under the Superintending Engineer, Irrigation Circle, Jogulamba Gadwal District respectively i.e., 15th respondent herein. The 1st, 2nd, 4th, 6th and 13th petitioners come under administrative preview of the Superintending Engineer, Irrigation Circle, Pebbair, Wanaparthy District respectively. Whereas the petitioner's 9th & 15th were appointed as Office sub-ordinates by the Chief Engineer, Nagarkurnool and 5th petitioner retired from service while working in the residual State of Andhra Pradesh, 8th petitioner is expired while working in residual State of Andhra Pradesh. It is relevant to submit that, out of 11 petitioners in the unit of the 10th respondent, the 2nd petitioner has expired and 6th and 12th petitioners are retired and remaining 8 petitioners will be absorbed whenever vacancies are arise as per seniority as per law in vogue.
>
> In view of the above, the petitioners request is already considered their willing and provided employment as Outsourcing Lascars in the Unit of Chief Engineer Irrigation, Wanaparthy District on 30.06.2022 and are being absorbed as and when the vacancies are arising by following the seniority, roster and qualifications, suitability/eligibility etc.,"

4. Learned Government Pleader for Services-I submits that the matter can be disposed of in the light of the stand of respondent No.10. The case of the remaining petitioners would be considered against the vacancies which arise by following the seniority, roster and qualifications, suitability/eligibility, etc.

5. On the part of the petitioners, it is submitted that an information obtained under Right to Information Act, 2005 from the Office of Chief Engineer (Irrigation), Mahabubnagar, through letter dated 21.08.2025, it would appear that there are vacancies in the cadre of Junior Assistant, Record Assistant and Office Subordinate. Therefore, respondents can absorb these petitioners against those vacancies.

6. Learned Government Pleader for Services-I submits that the information obtained under Right to Information Act, 2005 is in relation to Mahabubnagar whereas after bifurcation of the original District of Mahabubnagar, the cadre Controlling Authority is Chief Engineer (Irrigation), Wanaparthy District.

7. The statement made in the counter affidavit of respondent No.10 at paragraph No.18 also reflects the stand of the respondent No.10. Therefore, the respondents would stick to their stand to

absorb the remaining petitioners as per the vacancies arising subject to eligibility, suitability, quota, etc.

8. Accordingly, the Writ Petition is disposed of with a direction that the respondents would take a decision on the absorption of the petitioners within a reasonable time depending upon the availability of the vacancies, in accordance with law. However, there shall be no order as to costs.

Miscellaneous applications pending, if any, shall stand closed.

SD/- K.BHAVANI SWAMY
ASSISTANT REGISTRAR

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SECTION OFFICER

To

1. The Chief Secretary, Telangana State Secretariat, State of Telangana at Hyderabad, Telangana State.
2. The Chief Secretary, The State of Andhra Pradesh, State Secretariat, Amaravathi, Velagapudi, Guntur District, Andhra Pradesh State.
3. The Principal Secretary, Irrigation and Common Area Development, Secretariat, State of Telangana at Hyderabad.
4. The Principal Secretary, State of Andhra Pradesh, Irrigation and Common Area Development, Amaravathi, Velagapudi, Guntur District, Andhra Pradesh State.
5. The District Collector, Mahabubnagar District, Mahabubnagar, Telangana State.
6. The District Collector, Jogulamba Gadwal District, Jogulamba Gadwal, Telangana State.
7. The District Collector, Wanaparthy District, Wanaparthy, Telangana State.
8. The District Collector, Nagarkurnool District, Nagarkurnool, Telangana State.
9. The District Collector, Kurnool District, Kurnool, Andhra Pradesh State.
10. The Chief Engineer Projects, Mahabubnagar District, Ground Floor, Jalasoudha Building, Erram Manzil, Hyderabad, Telangana State.
11. The Chief Engineer Projects, Irrigation, Kurnool, Andhra Pradesh State.
12. The Executive Engineer, TBP LLC Division, Adoni, Kurnool District, Andhra Pradesh State.
13. The Superintending Engineer, Office H and I Circle, Krishna Basin, Chintal Basthi, Khairatabad, Hyderabad, Telangana State.
14. The Chief Engineer, NSP and AMR LS BC Project, Ground Floor, Jala Soudha Building, Erram Manzil, Hyderabad, Telangana State.
15. The Superintending Engineer, PJP Circle No.1, Gadwal, Jogulamba Gadwal District, Telangana State.
16. Two CCs to GP FOR SERVICES-I, High Court for the State of Telangana at Hyderabad. [OUT]
17. Two CCs to GP FOR IRRI AND COMM AREA DEVELOPMENT, High Court for the State of Telangana at Hyderabad. [OUT]

18. One CC to SRI B.RAJESHWAR REDDY, G.P FOR STATE OF ANDHRA PRADESH, Advocate (OPUC)
19. One CC to SRI D.L.PANDU, Advocate [OPUC]
20. Two CD Copies

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HIGH COURT

DATED:03/11/2025

ORDER

WP.No.42086 of 2017



DISPOSING OF THE W.P

WITHOUT COSTS.

(24) kpv
17/11/25